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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**CP No. 44/241/NCLT/AHM/2016**



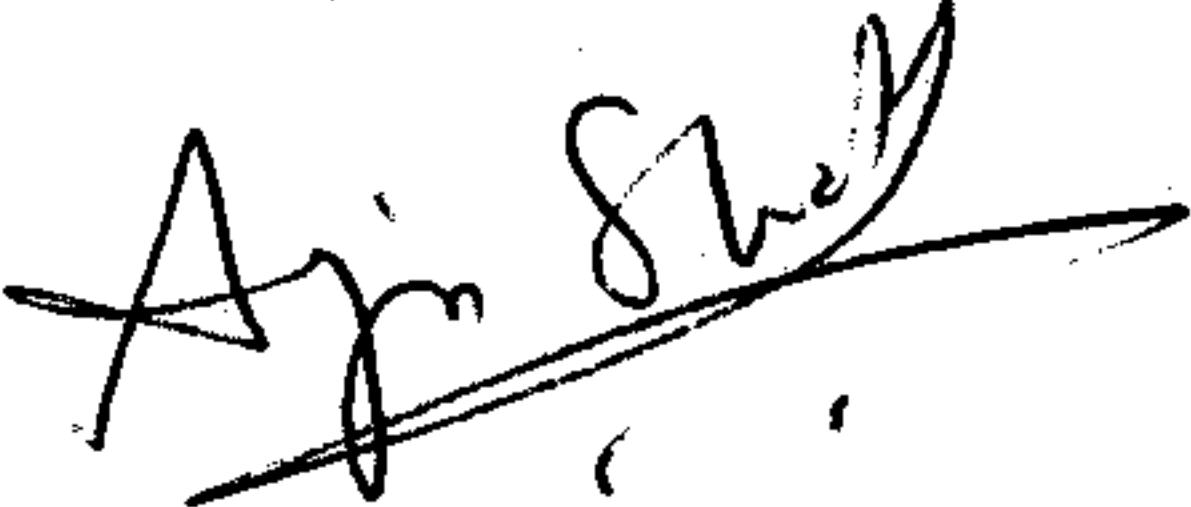
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.04.2017**

Name of the Company: Amitbhai H Modi  
V/s.  
Aishwarya Lifestyle Pvt. Ltd. & Ors.

Section of the Companies Act: Section 241 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Jaimin R. Dave	Advocate	Petitioner	
2.	Rashesh S. Sanjanwala	Sr. Advocate	Petitioner	
3.	ARJUN R. SHETH	Advocate & Solicitor	Respondent nos. 1, 2, 3, 5	

**ORDER**

Learned Senior Advocate Mr. Rashesh Sanjanwala with Learned Advocate Mr. Jaimin Dave present for Petitioner. Learned Advocate Mr. Arjun Sheth present for Respondents no. 1, 2, 3 and 5. None present for other Respondents.

Learned Advocate Mr. Arjun Sheth filed Vakalatnama for Respondent no.2 and 3.

Heard Both sides.


Considering the averments in the petition.

Petition is admitted.

Learned Counsel for Respondents made a statement to the effect that pursuant to the resolution dated 30.03.2015 the company is not going to have any further limits other than the existing limits without the leave of this Tribunal. The said statement is recorded.

Respondents shall file their reply within four weeks serving a copy in advance to the petitioner and petitioner shall file rejoinder within two weeks after serving a copy in advance to the Respondents

List the matter on 10.07.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 28<sup>th</sup> day of April, 2017.